

Union Territories, the pattern of assistance continues to be 100 per cent grant. The area treated and expenditure incurred during the first two years is: —

Year	Area treated	Expenditure as reported by State (Rs. in lakhs)
1977-78	701 ha.	8.00
1978-79	335 ¹ ha. (5075 km. Survey)	129.55

During 1979-80, Rs. 134.57 lakhs have been released to concerned States and Union Territories. A Budget provision of Rs. 225.00 lakhs has been kept for the implementation of this scheme during 1980-81.

982. [Trans/erred to the 26th June, 1980].

Shortage of foodgrains to Mizoram

983. SHRI ALEXANDER WARJRI:
SHRI NARASINGHA PRASAD
NANDA:
SHRI LALSAWIA:

Will the Minister of AGRICULTURE be pleased to state;

(a) whether the food supply to Mizoram is normal at present;

(b) if not, what is the shortage in supply; and

(c) what steps Government propose to meet the shortage during the monsoon period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b) During May, 1980 against the allocation of 6,500 tonnes the quantity supplied to Mizoram was 4,805 tonnes. During June, 1980 upto the 15th instant 1438 tonnes of rice have already been delivered to Mizoram Government.

(c) In addition to 11,800 tonnes of stocks which are already in the pipelines all efforts are being made to step

up supplies to Mizoram so as to meet their monthly allocations. Air dropping of foodgrains in the interior has also been organised.

Grant of Registration by the Registration Committee of the Central Insecticides Board

984. SHRIMATI MARAGATHAM
CHANDRASEKHAR:
SHRIMATI SUSHILA ;
SHANKAR
ADIVAREKAR:
SHRIMATI PRATIBHA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) what are the names of the pesticides for which registration is being granted by the Registration Committee of the Central Insecticides Board for new units; and

(b) if the reply to part (a) above be in negative, what are the reasons therefor and what steps Government have taken or propose to take to stop victimisation and to ensure that Registration Committees grant registration?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): (a) and (b) The names of the pesticides which are eligible for registration are given in the Schedule to the Insecticides Act, 1968 and subsequent notifications. An updated copy of the Schedule is

enclosed. [See Appendix CXIV, Annexure No. 95]. New units which intend to take up manufacture of basic technical grade material along-with its formulations are not subject to any restriction. However, in case of formulations not accompanied by a manufacturing programme, the Registration Committee considers only those applications for registrations, which have been cleared by the Development Commissioner (Small Scale Industries) so that the total formulation capacity may bear some relationship to the country's overall requirements.

**Opening of Fair price shops for
"Mutton" in Delhi**

985, SHRIMATI PRATIBHA SINGH:
SHRIMATI MARAGATHAM
CHANDRASEKHAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Lt. Governor of Delhi promised the people of Delhi that "mutton" would be available at Rs. 12 a Kg. as appeared in the Times of India, Delhi of the 11th April, 1980;

(b) whether fair price shops for mutton have been opened in the Union Territory of Delhi; and

(c) if not, what are the reasons therefor and by when these are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c) The required information is being collected and will be laid on the Table of the Sabha.

Conversion of lease-hold properties in Rehabilitation colonies into freehold

(§)986. DR. BHAI MAHAVIR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have examined the proposal to convert lease-hold properties in Rehabilitation Colonies into free-hold; and

(b) if so, whether a decision has been taken in the matter and by when it is likely to be implemented?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The question of conversion of lease-hold land in Delhi into freehold in respect of residential plots has been under consideration of Government for some time. Though the then Minister for Works and Housing (Shri (Sikander Bakht) was in favour of conversion of lease-hold land into free-hold in Delhi, the then Finance Minister (Shri H. M. Patel) expressed himself against it mainly on grounds of financial loss. In December, 1979, the then Minister for Works and Housing (Shri Ram Kinker) placed the matter before the Cabinet but the Cabinet deferred consideration of the matter. The matter is thus still under consideration of Government and a final decision will be taken at the Cabinet level.

(b) Does not arise.

Delhi Lt. Governor's visit to Slaughter House

@987. SHRIMATI PRATEEJA BOSE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Lt.

Previously Unstarred Question 401 transferred from the 16th June, 1980.

@ Previously Unstarred Question 711, transferred from the 20th June, 1980.